

**Expert body to expedite clearance for investment projects**

2567. SHRIMATI SASIKALA PUSHPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has constituted any expert body to expedite clearance for investment projects, if so, the details thereof;

(b) whether it has given any recommendation to Government with regard to speedy clearance of such projects, if so, the details thereof;

(c) the details of the clearances that this body has given to such projects; and

(d) the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir. However, in pursuance of announcement of the Finance Minister in his budget speech, Government has constituted an Expert Committee to examine the possibility of replacing multiple prior permission with pre-existing regulatory mechanism and to prepare draft legislation.

(b) No, Sir.

(c) and (d) Do not arise.

**Composite foreign investment cap**

2568. DR. KANWAR DEEP SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that of late Government has allowed composite foreign investment caps in certain sectors;

(b) if so, the details of the sectors likely to be benefited by such a decision;

(c) whether Banking and Defence Sectors have also been brought within the purview of the decisions; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government vide Press Note 8 (2015) issued on 30.07.2015 and reproduced in Statement [Refer to the statement appended to the Answer to S.Q. No. 252 (parta)], introduced composite caps on foreign investments in the country, so that uniformity and simplicity